

अपराधियों को पकड़ने में नाकामयाब रही हैं ।

दिल्ली की इस स्थिति पर तुरन्त ध्यान देने के सम्बन्ध में मैं गृह मंत्री से निवेदन करना चाहता हूँ कि वह फौरन इस तरफ ध्यान दें और ऐसी व्यवस्था बनाने की कृपा करें जिससे इस तरह के वाक्यात आगे न हों और लोग सुरक्षा से रह सकें ।

(iv) NEED FOR STEPS TO REGULATE RECRUITMENT OF INDIAN LABOUR FOR GULF COUNTRIES

\*SHRI D. S. A. SIVAPRAKASAM (Tirunelveli): In recent times, many of our people go to U.A.E. Arabia, Iran etc. in search of jobs, after obtaining passports. In getting passports, visas for them, there are many malpractices occurring. Some claim to be the agents of these countries for recruitment purposes and some others as Government of India recognised agents. They advertise in our newspapers. It is stated that from Rs. 10,000 to Rs. 20,000 are realised by these agents from the prospective applicants for jobs in these countries. Some of these institutions after collecting money just disappear. Some others stall the applicants, promising them that visa would be obtained for them from the respective Embassies. The common people are thus being deceived and most of them have become victims of these devious agents. In newspapers, graphic accounts of such people appear day in and day out. Even the names of such agents appear.

It has become the duty of the Government to take immediate steps to curb this kind of unhealthy practice. There are institutions which are registered with the Labour Department for recruitment to be done in this regard. Yet such malpractices continue to occur. The only solution is that the system of agency for recruitment should be done away with.

The Government should get in direct touch with the Embassies concerned and get their requirement of personnel in those countries. The Embassy of such countries should supply the statistics

in this regard and the Government of India should make direct recruitment and send them abroad. If this is not done, naturally those who go to these countries on forged passports and visas obtained through these agents will be deported back to India as refugees by these countries concerned, like refugees from Sri Lanka, Bangladesh etc. Now we read about the conflicts taking place in London between Indians and Englishmen. Similar situation should be averted in UAE and other countries by taking adequate steps.

The Government should also scrutinise how the money sent by the Indians working there is being utilised in our country. It should be ensured that their remittances are not utilised for anti-national activities here in our country. The Government should also ascertain that these people who go there are working in the jobs which they have been taken abroad. Briefly, the Government should regularise the modalities of recruitment to these countries like U.A.E. Secondly, their future should be assured in those countries so that they are not made refugees. Their remittances to this country should also be scrutinised by the Government regularly.

(v) DEMANDS OF YOUTH AND STUDENTS FOR EDUCATION AND JOBS

PROF. RUP CHAND PAL (Hoo-ghly): Sir, thousands of youth and students from different parts of the country have assembled at Delhi today (15-9-81) under the banner of All India Youth and Student Action Committee comprising representatives of Democratic Youth Federation of India, National Student Union of India, Indian Youth Congress, All India Youth League, Revolutionary Youth Organisation and Youth for Democracy to press certain urgent Demands of the youth and students of India. Their demands include right to work as Fundamental right, un-

\*The original speech was delivered in Tamil.

[Prof. Rup Chand Pal]

employment relief, free and compulsory education upto secondary stage, placing of education in the State List, allocation of 10 per cent of Budget provisions for education, introduction of mother tongue as medium of instruction throughout the country, bringing down of voting age to 18, radical land reforms to relieve pressure of growing unemployment.

The representatives of the above mentioned Action Committee are handing over a Memorandum containing the above demands signed by several millions of youth and students of our country to the Hon'ble Prime Minister of India today.

I urge upon the Central Government to give due consideration to the demands of the youth and students of our country and take all necessary steps at an early date to mitigate the sufferings of the youth and students of our country.

(vi) NEED FOR IMPROVING THE LOT OF THE DISABLED AND HANDICAPPED PERSONS

श्री विजय कुमार यादव (नालन्दा) :  
उपाध्यक्ष महोदय, रोजगार की मांग ले कर तीन नेत्रहीन व्यक्ति वोट क्लब में अनिश्चित कालीन भूख हड़ताल कर रहे हैं।

देश में भारी संख्या में विकलांग हैं जिन्हें समाज तथा सरकार की ओर से घोर उपेक्षा की जा रही है। इन विकलांगों में शिक्षित एवं अशिक्षित दोनों हैं जो देश के विकास और उत्पादन को बढ़ाने के लिये दृढ़ आत्म-विश्वास रखते हैं। शारीरिक मजबूरियों के बावजूद इनका इस्तेमाल उपरोक्त उद्देश्यों की आपूर्ति की दिशा में किया जा सकता है।

विकलांगों में महिलाओं की भी संख्या कम नहीं है। इनके सामने रोजी रोटी एवं आत्म सम्मान एवं प्रतिष्ठा बचाने के लिये कोई उपाय नहीं रहने के कारण और भी कठिन समस्या है।

विकलांगों में बहुत सारे प्रशिक्षित भी हैं। पर उचित सहायता के अभाव में

इन्हें भीख मांगने पर मजबूर होना पड़ता है। इनका जीवन नारकीय बन गया है।

इस विकलांग वर्ष में भी इनकी दशा सुधारने, अन्य नागरिकों की तरह इन्हें भी सम्मानित नागरिक की तरह जीवन व्यतीत करने का अवसर प्रदान करने की दिशा में कोई कारगर कदम नहीं उठाया गया है।

अतः म. देश के लाखों विकलांगों की दयनीय अवस्था की ओर सरकार का ध्यान आकर्षित करते हुए मांग करता हूँ कि देश के तमाम उपशिक्षित एवं प्रताड़ित विकलांगों की अवस्था में अविनाश सुधार लाने के लिये सरकार निम्नलिखित कदम उठावे :

(क) तमाम विकलांगों को उनकी क्षमता और योग्यता के अनुसार रोजगार देने की कालबद्ध योजना बनाए और इसके लिये केन्द्रीय एवं अन्य स्तर के रोजगारों में उचित आरक्षण की व्यवस्था करें।

(ख) विकलांगों के आवास की अविनाश व्यवस्था की जाय।

(ग) इनकी शिक्षा एवं स्वास्थ्य की देखरेख एवं इलाज की निःशुल्क कारगर व्यवस्था की जाय।

(घ) शारीरिक रूप में अक्षम लोगों को सक्षम बनाने के लिये जितने भी उपकरणों की आवश्यकता पड़े उन्हें निःशुल्क देने की फौरेन व्यवस्था की जाय।

(vii) ALLEGED NEGLIGENCE OF THE MEDICAL STAFF OF NATIONAL FERTILIZER LTD., BHATINDA

SHRI N. K. SHEJWALKAR (Gwalior): Sir, I wish to raise a matter under Rule 377 regarding alleged negligence of medical staff of National Fertilizer Limited, Bhatinda, causing great unrest among the employees. On the morning of 11th September, 1981, a serious accident took place near the Factory Gate between a factory bus and a scooter. One died on the spot. It is reported that on account of negligence on the part of medical authorities of the factory another young man also died. Timely attention and medical help could